

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 105**  
**(IB)-274(PB)/2019**

**IN THE MATTER OF:**

Central Bank of India

.... Applicant/petitioner

Vs.

M/s. R.S Ingot and Billet Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code,2016**

**Order delivered on 03.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. Yash Tandon, Ms. Gunjan Jadwani, Advs.

For the Respondent(s):-

Mr. Rishi Sood, Mr. Ashutosh Gupta, Mr.  
Gaurav Rana, Mr. Abhishek Agarwal, Advs.

**ORDER**

Against the demerged company namely Abhinav Steels & Power Limited, the financial creditor – Central Bank of India has also filed an other petition namely CP No. (IB)-275(ND)/2019 which is pending consideration for 23.05.2019 before another bench. As the present matter is connected with the aforesaid petition, both the cases be listed on 23.05.2019 before us.

List on 23.05.2019.

*Sd/-*

**(M. M. KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**